

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

19. C.P.(IB)-720(MB)/2019

CORAM: SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **12.03.2020**

NAME OF THE PARTIES:- Neelanchal Holding Pvt Ltd

V/s

ETCO Denim Pvt Ltd

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the petitioner present and submits that the matter against the same Corporate Debtor has already been admitted by this Adjudicating Authority in CP 126 of 2019 vide order dated 14.02.2020.

In view of the admission of aforesaid CP, this petition is dismissed as infructuous and the petitioner is directed to approach the IRP with their claim.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
BHASKARA PANTULA MOHAN
Member (Judicial)

/RS/